

(d) whether there is any proposal to confirm the remaining as permanent and quasi-permanent?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) 58.

(b) 55.

(c) 4 Liftmen are permanent. There is no quasi-permanent Lift Staff.

(d) Yes, Sir.

Overtime Allowances in Civil Aviation Department

121. Shri Achalu: Will the Minister of Communications be pleased to refer to the replies given to Unstarred Questions No. 468 on the 19th March, 1956, and No. 49 on the 17th July, 1956, and state:

(a) whether any decision has since been taken with regard to the extension of overtime allowance scheme to all operative staff of the Civil Aviation Department;

(b) if so, the nature of the decision; and

(c) the date from which it will come into force?

The Minister of Communications (Shri Jagjivan Ram): (a) A decision has since been taken to extend the overtime allowance scheme to Aerodrome Operators Grade I and Grade II and the Teleprinter Operators. Question of extension of the scheme to other categories will be examined after experience of the actual working of the present extension has been gained.

(b) I lay on the Table of the Lok Sabha a statement giving the requisite information. [See Appendix I, annexure No. 56].

(c) With effect from the 11th November, 1956.

P.W.D. Works Establishment in Travancore-Cochin

122. Shri A. K. Gopalan: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Government have received any representation or memorandum from the Travancore-Cochin P.W.D. Works Establishment Employees Association about their disabilities and grievances; and

(b) if so, the action taken by Government on this representation/memorandum?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) Yes, Sir; a representation from the Chairman of a Convention of two Associations of P.W.D. and Electricity Department of late Travancore-Cochin State was received in December, 1955.

(b) The issues raised by the Associations are of a general nature concerning all state Governments; and they are under consideration.

Giridih Collieries

123. Shri T. B. Vittal Rao: Will the Minister of Production be pleased to state:

(a) the number of workers in the Giridih Collieries who have put in service for more than 5 years and are still temporary;

(b) whether Government propose to confirm them during the year 1956-57; and

(c) if so, the number likely to be confirmed?

The Deputy Minister of Production (Shri Satish Chandra): (a) The workers are employed on piece wage system or on daily rates of pay. 529 members of the staff with more than five years' service are still temporary.

(b) and (c). The State collieries have been taken over by the National Coal Development Corporation with effect from 1st October, 1956. The details regarding the permanent absorption of the existing staff are being examined by the Corporation.

Conference on Raw Silk

124. Shri Keshavalengar: Will the Minister of Production be pleased to state:

(a) whether Government propose to call a conference at Varanasi of both the producers and consumers of raw silk in India; and

(b) if so, what is the object and on what basis the selection of invitees for respective categories will be made?

The Deputy Minister of Production (Shri Satish Chandra): (a) Yes, Sir.

(b) The object of convening the Conference is to explore the possibilities of stimulating consumption of indigenous raw silk and to create an element of co-operation between the producers and the consumers. The selection of the participants will be made in consultation with the major silk producing States.